



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

OA. No.19/2025/EZ

IN THE MATTER OF:

Sukadev Mohanty

.... Applicant

Versus

State of Odisha & Others

. ... Respondent(s)

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Place - Kolkata

Date - 12/04/25

Filed by:-

Ashok Prasad

Ashok Prasad, Advocate

CENTRAL GOVT. COUNSEL

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**BEFORE THE NATIONAL HON'BLE GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

Sukadev Mohanty

.... Applicant

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. . . Respondent(s)

COUNTER AFFIDAVIT ON BEHALF OF RESPONDENT NO-08.

I, Subasis Ray, son of Late Shri S.C. Routray, presently working as Dy. Chief Controller of Explosives in the Petroleum and Explosives Safety Organization, Office of the Deputy Chief Controller of Explosives, Office Space-201, 2nd Floor, NSIC -IMDC Building, Mancheswar Industrial Estate, Bhubaneswar-751010, Dist-Khurda, do hereby solemnly affirm and state as under:

1. That the deponent is working as Dy. Chief Controller of Explosives in the Petroleum and Explosives Safety Organization (herein after called PESO), Bhubaneswar, in Odisha, (herein after referred as the "Respondent No.08") and as such fully conversant with the facts and circumstances of the present case and competent to affirm this affidavit.
2. That the deponent states that he has read over and understood the contents of the subject of Original Application. At the outset, the deponent denies all the averments, submissions; statements and allegations made therein except as may be specifically admitted herein after. Before giving para wise reply the deponent craves leave to set out the following pertinent facts for determination of the subject petition.

Subasis Ray



**BRIEF FACTS:**

1. The Central Government in exercise of power under Section 5 and 7 of the Explosives Act, 1884 had promulgated the rules namely Gas Cylinder Rules, 2016 to regulate filling, possession, transport and import of such gases. The objective of these Rules is to ensure safety of the public engaged in the activity of filling, possession, transport and import of such gases.
2. That as per power conferred vide Section 6(B) of the Act and in pursuance of Rule 50 of Gas Cylinders Rules, 2016, the licenses are granted for import of cylinder filled or intended to be filled with compressed gas, to fill compressed gas in cylinders, to store compressed gas in cylinders in storage shed attached to the filling premises, to store compressed gas in cylinders in storage shed other than attached to the filling premises, to dispense CNG as automotive fuel from a mother station, daughter station or a CNG online station therein along with conditions of license as applicable for the purpose.
3. Every person desiring to obtain a license to fill and store any compressed gas in any cylinder shall submit to the Chief Controller or Controller of Explosives Specification and plans drawn to scale in triplicate clearly indicating –
 - a. The premises is proposed to be licensed, the area of which shall be distinct colored or otherwise marked.
 - b. The surrounding area within 100 mtrs. of the edge of facilities features proposed to be licensed.
 - c. Scrutiny fees applicable.
 - d. If the Chief Controller or Controller of Explosives after scrutiny of specification and plans and after making such enquiry as it deems fit is satisfied that compressed gas will be stored in the premises proposed to be licensed, according to the provisions of these rules

Submittal



and then the licensing authority shall return one copy of each of all the specification and plan duly signed by him conveying his sanction subject to such conditions as he may specify.

4. The licensee after construction of the premises shall apply in pursuance of Rule 49 of Gas Cylinder Rules 2016 in form C in respect of a license in form F. The Chief Controller or Controller of Explosives may grant license in pursuance of Rule 50 of Gas Cylinder Rules, 2016 on receipt of documents and payment of fees as applicable. The licence as referred above can be granted if the provisions of Gas Cylinder Rules 2016 are complied with by the applicant and every licence granted under these rules shall be subject to the conditions specified therein.
5. The "Compressed Natural Gas (hereinafter referred to as CNG)" means mixtures of hydrocarbon gases and vapours, consisting mainly of Methane or suitable mixture of Hydrogen and Methane in gaseous form, which has been compressed for use as automotive fuel and industrial application and includes Compressed Bio Gas (hereinafter referred to as CBG). The Licence to dispense compressed natural gas or compressed Bio Gas in a CNG/CBG dispensing station as automotive fuel is licensed in Form-G for filling compressed natural gas in On board CNG/CBG cylinders of vehicle as automotive fuel in the licensed premises subject to the provisions of the Explosives Act, 1884 (4 of 1884) and the Gas Cylinders Rules, 2016 made there-under and further to the conditions of licence Form-G.

Submit in

PARAWISE REPLY

6. With reference to para 1 to 7 of the Original Application, it is most respectfully submitted that in pursuant to Rule 47 of Gas Cylinder Rules 2016, prior approval of specification and plan of premises proposed to be licensed in Form-G was granted to M/s. Gail India Limited by the Joint Chief Controller of Explosives, Kolkata vide Approval No: A/G/EC/OR/07/79 (G94004) dated: 15/03/2022.





A copy of the said approval letter dated 15/03/2022 is annexed herewith and marked as **Annexure-R-1**.

7. The inter-distances between various equipment's, storage cascades, dispensers, buildings and outer boundaries to gas storage units etc. installed in CNG or CBG dispensing station shall observe safety distances as per Table IA & B and II referred under condition 7 of Licence Form-G.

A copy of the inter distance table is annexed herewith and marked as **Annexure-R-2**.

8. The contents of paragraphs are admitted in so far as they constitute matters of record and anything contrary to the records are wrong and denied.
9. With reference to para 8 to 18 of the Original Application It is most respectfully submitted that the Central Pollution Control Board (hereinafter referred to as CPCB) guidelines, were issued vide CPCB office memorandum No. B-13011/1/2019-20/AQM/0814 dated 07-01-2020 and addendum dated 16.08.2021 are applicable only for petrol pumps/ ROs, where construction commenced on or after 07-01 -2020 and not for CNG/CBG dispensing stations. The contents of paragraphs are admitted in so far as they constitute matters of record and anything contrary to the records are wrong and denied.
10. With reference to para 19 to 20 of the Original Application, It is most respectfully submitted that the incidents referred therein are not related to any CNG/CBG dispensing stations. The contents of paragraphs are admitted in so far as they constitute matters of record and anything contrary to the records are wrong and denied.

Submitted





11. With reference to para 19 to 20 of the Original Application: it is most respectfully submitted that this answering respondent has no comments to offer. Anything contrary to the records are wrong and denied.

Therefore, it is most humbly prayed that this Hon'ble court may be graciously pleased to accept the contentions raised by this respondent and pass such order and/or orders as your Lordship deemed fit and proper for the ends of Justice.

Subash Ta

DEPONENT





VERIFICATION

I, SUBBASIS RAY, the above named deponent do hereby verify that the contents of the above affidavit are true and correct on the basis of official record maintained by the Respondent No. 08 in daily course of its business, no part of it is false and nothing material has been concealed there from.

Signed and verified on this **08 APR 2025** Day of **APR**, 2025 at Odisha.

Subbasis Ray

DEPONENT

Identified by Me

Advocate

R.L. Rautray
En.No - 415/24



the above named deponent(s) being duly identified to me by *R.L. Rautray* Advocate, Bhubaneswar. Appears before me at *08 APR 2025* on oath the contents of the affidavit are true to the best of his/her/their knowledge and belief.

JANMEJAYA RAUTRAY
NOTARY, GOVT. OF ODISHA
BHUBANESWAR
REGD. NO. 08-04/2022
Mob. No. - 9337121272

Deponent(s)

Notary, *R.L. Rautray*



भारत सरकार / Government of India

वाणिज्य और उद्योग मंत्रालय/Ministry of Commerce & Industry
पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन /Petroleum & Explosives Safety Organisation (PESO)
8, एस्प्लेनेड पूर्व, पहली मंजिल
कोलकाता (प. ब.)- 700069
8, Esplanade East, 1st floor, Kolkata - 700069

Annexure R-1

ईमेल/E-mail jtccekokolkata@explosives.gov.in
दूरभाष/Phone/Fax No. 033 - 22486600, 22480427
दि/Date 15/03/2022

पूर्व अनुमोदन सं/Prior Approval No : A/G/IEC/OR/0779 (G94004)
सेवा में/To,

M/s. GAIL INDIA LIMITED,
CGD project office, Hotel Suraj Palace F-100, In,
Bhubaneswar (M. Corp.),
District: KHURDA
State: Odisha
Pin : 751024

विषय /Sub : Plot No. 457(P), Khata No. 619, Mouza Chandrasekharpur Tehsil Bhubaneswar -751016, Bhubaneswar (M. Corp.), Taluka: Bhubaneswar (M. Corp.), District: KHURDA, State: Odisha, Pin : 751023 - में सिलेंडरों में सी.एन.जी.सी.बी.जी. गैस का भरण एवं भंडारण. गैस सिलेंडर नियम, 2016 के अंतर्गत अनुमोदन जारी करने के बारे में/Proposed Filling cum Storage Capacity of CNG/CBG at Plot No. 457(P), Khata No. 619, Mouza Chandrasekharpur Tehsil Bhubaneswar -751016, Bhubaneswar (M. Corp.), Taluka: Bhubaneswar (M. Corp.), District: KHURDA, State: Odisha, Pin : 751023 - under Gas Cylinder Rules 2016 - Grant of approval regarding.

महोदय(Sir/s),

कृपया आपके दि. 23/02/2022 के आवेदन सं. OIN1010454 का संदर्भ ग्रहण करें/Please refer to your application No OIN1010454 dated 23/02/2022
प्रस्तावित सी.एन.जी. /सी.बी.जी. भरण व भंडारण सुविधाओं का विवरण दर्शाता तैआउट अरेखण सं. आपके संदर्भित पत्र के साथ अर्पित अरेखण
MEC/11/CG/Q7NT/M/BBSR/CNG/097 दिनांक 16/12/2021, MEC/11/CG/Q7NT/M/BBSR/CNG/097 दिनांक 16/12/2021, PID ANNEXURE दिनांक
29/12/2021, अनुमोदित की जाती है- अनुमोदन की शर्त - Conditions of the Approval-
The copy of pipeline approval obtained for transferring CNG from origin to the proposed premises shall be submitted. Layout and installation
of transformer shall be done outside the licensed area complying with safety norms as applicable under the statute. The CNG
decompression unit if any proposed shall be separated from Form-G premises enclosed by an industrial type fence at least 2 metres high
along the perimeter of the safety zone and separate access shall be provided. Further application for licence Form-E&F shall be submitted
online to CCE Nagpur. DRS/Decompression Unit. The CNG mobile cascade LCV/HVCV shall be in drive out position to facilitate immediate
movement and easy escape in case of emergency. The inter safety distances of various equipment's, Compressors, storage cascades,
dispensers, etc. installed in CNG dispensing station shall be shown as per Table IA & B and II and conditions depicted in licence Form-G
under Gas Cylinder Rules 2016. All electrical fittings and equipments installed in the premises used for compressing and filling of CNG shall
be of flameproof construction conforming IS 2148/IEC 60079(in lieu of IS2148) approved by the Chief Controller of Explosives and shall be
mentioned in the final drawing. The documentation in respect of CNG Compressor shall strictly be in line with the requirements as laid down
in OISD-179 and all necessary certificates of conformance from Third Party Inspection Agency including list of all electrical components
used and their approval reference from CCE shall be submitted. The P and I diagram showing all controls from compressor inlet up to
dispenser shall be submitted. The Fire fighting facilities provided at the CNG station shall be as per prescribed scale depicted in Form-G
under Gas Cylinder Rules 2016, OISD 179 and shall be shown in the final drawings. The CNG premises boundary wall of adequate height and
length covering the cylinder cascades should be constructed and outer boundary shall be compound wall of 2M height. The Color
photographs of CNG dispensing station taken from different angles duly signed by the authorised signatory shall be submitted. This
approval does not absolve you from obtaining necessary permission/clearances from other authorities under other statutes.
और आपके अरेखण की दो प्रतियां विहित प्रक्रांकित कर अनुमोदन के टोकन के रूप में अर्पित की जा रही है। अनुमोदित अरेखण के अनुसार सुविधाओं के पूर्ण होने पर गैस
सिलेंडर नियम, 2016 के फार्म जी के अंतर्गत अनुमोदित जारी करने हेतु निम्नलिखित दस्तावेज प्रस्तुत किए जाए। / The layout drawing No. Drawing(s) nos.
MEC/11/CG/Q7NT/M/BBSR/CNG/097 dated 16/12/2021, MEC/11/CG/Q7NT/M/BBSR/CNG/097 dated 16/12/2021, PID ANNEXURE dated
29/12/2021, showing the details of the proposed CNG/CBG Filling-cum-Storage facilities is approved Conditions of the Approval -
The copy of pipeline approval obtained for transferring CNG from origin to the proposed premises shall be submitted. Layout and installation
of transformer shall be done outside the licensed area complying with safety norms as applicable under the statute. The CNG
decompression unit if any proposed shall be separated from Form-G premises enclosed by an industrial type fence at least 2 metres high
along the perimeter of the safety zone and separate access shall be provided. Further application for licence Form-E&F shall be submitted
online to CCE Nagpur. DRS/Decompression Unit. The CNG mobile cascade LCV/HVCV shall be in drive out position to facilitate immediate
movement and easy escape in case of emergency. The inter safety distances of various equipment's, Compressors, storage cascades,
dispensers, etc. installed in CNG dispensing station shall be shown as per Table IA & B and II and conditions depicted in licence Form-G
under Gas Cylinder Rules 2016. All electrical fittings and equipments installed in the premises used for compressing and filling of CNG shall
be of flameproof construction conforming IS 2148/IEC 60079(in lieu of IS2148) approved by the Chief Controller of Explosives and shall be
mentioned in the final drawing. The documentation in respect of CNG Compressor shall strictly be in line with the requirements as laid down
in OISD-179 and all necessary certificates of conformance from Third Party Inspection Agency including list of all electrical components
used and their approval reference from CCE shall be submitted. The P and I diagram showing all controls from compressor inlet up to
dispenser shall be submitted. The Fire fighting facilities provided at the CNG station shall be as per prescribed scale depicted in Form-G
under Gas Cylinder Rules 2016, OISD 179 and shall be shown in the final drawings. The CNG premises boundary wall of adequate height and
length covering the cylinder cascades should be constructed and outer boundary shall be compound wall of 2M height. The Color
photographs of CNG dispensing station taken from different angles duly signed by the authorised signatory shall be submitted. This
approval does not absolve you from obtaining necessary permission/clearances from other authorities under other statutes.
and two copy of each drawing is forwarded herewith duly endorsed in token of approval. After completion of the facilities as per the approved drawing,
you may submit the following documents for Grant of licence in form 'G' of Gas Cylinders Rules, 2016

1. प्रत्येक गैस के कुल सिलेंडरों की दर्शाता प्रत्येक सो में विहित भरा हुआ एवं हस्ताक्षरित आवेदन/ An application in form 'C' in duplicate duly filled and signed, showing total number of filling Points and CNG/CBG filled cylinders shown by you in duplicate)
2. गैस सिलेंडर नियम, 2016 के तहत अनिवार्य आवेदन में प्रत्येक ई-भुगतान सुविधा के माध्यम से प्रति वर्ष ₹ 100000. का शुल्क चुकाने का प्रमाण प्राप्त किया जाना है/ IA license fee of Re. 100000/- per year to be submitted online through e-payment facility available on online application portal under Gas Cylinders Rules, 2016.
3. अनुमोदित अरेखण के की 4 प्रतियां, मुहरांकन के परभाव, उपरोक्त शर्तों के संदर्भ में यदि उपलब्ध हो 4 copies of the replica of the approved drawings, after that revision if required in /to of above condition.
4. उक्त नियम के नियम 17 के तहत आवश्यक दस्तावेजों सबूतों के साथ (तीन प्रतियों में) ग्रहण एवं भंडारण के परितरेखण हेतु जिम्मेदार सार्व प्रचारी स्वयं परीक्षक परिचालकों/ अति महत्वपूर्ण व्यक्तियों के नाम, योग्यता और अनुभव दर्शाता बायो-डाटा/ Bio-data indicating name, qualification and experience of the competent persons including manager, supervisors and operator responsible for filling and storage operations as required under rule 17 of the said rules with documentary evidence in duplicate.
5. अनुमोदित अरेखण के अनुसार गोदाय का निर्माण कार्य पूर्ण हो चुका है. इस आशय का प्रमाण पत्र / A certificate to the effect that the facilities have been constructed



- as per approved drawing and complying conditions imposed as above, in duplicate.
6. भरण अनुमति के संदर्भों सहित प्रस्तावित सीएनजी/सीबीजी सिलिंडरों/कास्केड्स की विशिष्टियों, प्रमाण-पत्र के साथ / Particulars of CNG/CBG cylinders/cascades with certificates proposed to be filled with necessary references permitting filling thereof with certificate of cascade (in duplicate)
 7. मुख्य विस्फोटक नियंत्रक से क्षमता रेटिंग अनुमोदन के संदर्भों के साथ कंप्रेसरों और डिस्पेंसरों की बनावट सहित विशिष्टियों। Particulars of compressors and dispensers make, capacity rating references regarding approval from Chief Controller of Explosives with copy in duplicate
 8. मुख्य विस्फोटक नियंत्रक से क्षमता रेटिंग अनुमोदन के संदर्भों के साथ कंप्रेसरों और डिस्पेंसरों की बनावट सहित विशिष्टियों। Specification and Test certificate of gas pipelines from competent engineers of your company under Gas Cylinder Rules 2016 in duplicate.
 9. गैस सिलिंडर नियम 2016 के नियम 48 के तहत जिला मजिस्ट्रेट प्राधिकारी/ पुलिस आयुक्त से अनामत प्रमाण पत्र के साथ उनके द्वारा विधिवत पृष्ठांकित एक साइट प्लान(मूल + 2 जेरोक्स प्रतियाँ)।/NOC from the District Magistrate Authority/Commissioner of Police under Rule 48 of Gas Cylinder Rule 2016 with one site plan duly endorsed by him.(Original + 2 xerox copies)

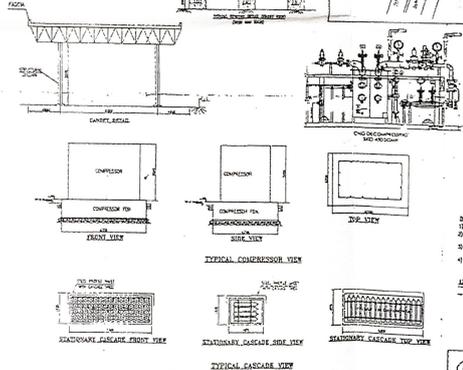
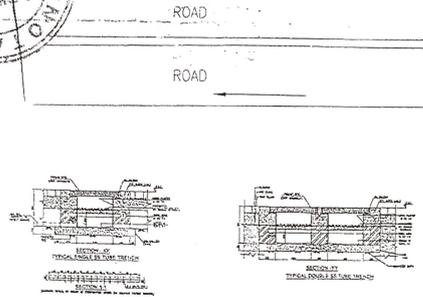
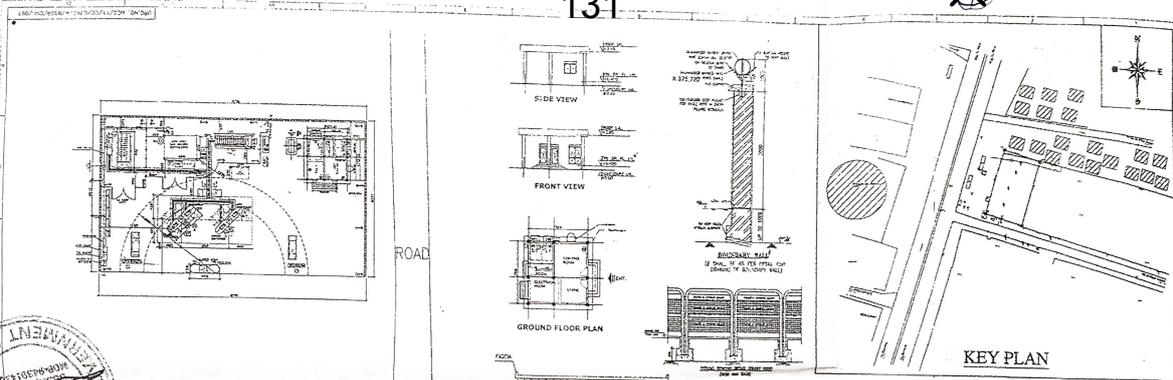
यदि सीएनजी/सीबीजी की सुविधाएं मौजूदा रिटेल आउटलेट में हैं, तो संशोधित लेआउट ड्राइंग में परिवर्धन एवं परिवर्तन के लिए पूर्व अनुमोदन हेतु Jt. Chief Controller of Explosives, East Circle office, KOLKATA को कृपया अलग से आवेदन करें।/ In case the CNG/CBG facilities are in an existing retail outlet, please apply to Jt. Chief Controller of Explosives, East Circle office, KOLKATA separately to seek prior approval for additions alteration in respect of the revised layout drawing.

भवदीय/Yours faithfully,

(सुबाशिष्य रे)
(Subasis Ray)
विस्फोटक नियंत्रक
Controller of Explosives
कृते संयुक्त मुख्य विस्फोटक नियंत्रक
For Jt. Chief Controller of Explosives
कोलकाता (प. व.)/Kolkata

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क तथा अन्य विवरण के लिए कृपया हमारी वेबसाइट <http://peso.gov.in> देखें।)(For more information regarding status, fees and other details please visit our website <http://peso.gov.in>)

Note:-This is system generated document does not require physical signature.



GENERAL NOTES

NO.	DESCRIPTION
1	AS SHOWN IN THE DRAWING
2	ALL DIMENSIONS ARE IN METERS UNLESS OTHERWISE SPECIFIED
3	WORKMANSHIP SHALL BE AS PER THE SPECIFICATIONS OF THE RAILWAYS
4	THE CONTRACTOR SHALL BE RESPONSIBLE FOR OBTAINING ALL NECESSARY PERMITS AND APPROVALS FROM THE CONCERNED AUTHORITIES
5	THE CONTRACTOR SHALL BE RESPONSIBLE FOR OBTAINING ALL NECESSARY PERMITS AND APPROVALS FROM THE CONCERNED AUTHORITIES
6	THE CONTRACTOR SHALL BE RESPONSIBLE FOR OBTAINING ALL NECESSARY PERMITS AND APPROVALS FROM THE CONCERNED AUTHORITIES

FOR P&S APPROVAL



GAIL (INDIA) LIMITED



मेकॉन लिमिटेड
MECON LIMITED

CITY GAS DISTRIBUTION NETWORK
Bhubaneswar

LAYOUT OF CNG METER STATION
AT CHANDRASHEKHPUR,
Bhubaneswar

SCALE = 1/20
DATE: 15/05/2018

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REMARKS

1. ALL DIMENSIONS ARE IN METERS
2. THE CONTRACTOR SHALL BE RESPONSIBLE FOR OBTAINING ALL NECESSARY PERMITS AND APPROVALS FROM THE CONCERNED AUTHORITIES
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1(b). Composite CNG dispensing units comprising of storage cylinders, compressor and dispenser integrally shall be of a type approved by the Chief Controller and minimum safety distance of 4.0 m. shall be kept clear all around the stand alone composite CNG dispensing unit and for other safety distances shall be applicable as given in condition 6 of the licence.

1(c). The licensed premises shall be used only for the purpose and facilities it is licensed for.

2. CNG or CBG be dispensed only into those cylinders of motor vehicles, which are approved by the Chief Controller and have passed the periodic statutory tests under these rules conducted by a testing station recognised by the Chief Controller.

3. The CNG or CBG cascades, dispensers, compressor, piping, and other fittings shall be of a design suitable for CNG in conformity to the Gas Cylinders Rules 2016 and safety distances shall be maintained as per table I and II given below.

4. The storage of the cascade of cylinders should be made in a well-ventilated shed having a light roof or canopy with at least one side open. An area of at least 1 meter around the cascade shall be provided within the shed and the same shall be demarcated either by raised platform or by curb wall.

5. In case, the cylinder cascade is mounted on Light Commercial Vehicle, the same shall be made totally immovable by suitable application of brakes and chokes.

6. No cylinder shall be filled with CNG or CBG in excess of the design working pressure.

7. Inter-distances between various equipments, storage cascades, dispensers, etc. installed in CNG or CBG dispensing station shall observe safety distances as per Table IA & B and II

TABLE I A
INTER DISTANCES
From buildings and outer boundaries to gas storage units

Total capacity of gas storage cascade units (in liters)	Minimum distance from buildings and boundaries (in meters)
Up to 4500	2.5
4500 to 10000	4.0
10000 to 100000	10.0

Table I B
Minimum 1.0 m inter distances shall be maintained between two cascades

Note: - If on the side(s) towards boundary of the installation, the clearance as above is not available, the same may be reduced to 2 meters provided a 4 H-FRR RCC wall of adequate height and length covering the cylinder cascades is constructed at the boundary and adequate clear space is available on the other side of the wall.

TABLE II
Inter distances between various facilities in the CNG fueling station

Sl. No.	Distance from (in meters)	CNG /CBG Compressor	CNG /CBG dispensing Unit	Storage Cascade	Outer Boundary wall/ CLF*	MS/ HSD Dispenser	Vent of MS /HSD u/g storage tanks	Filling Point of MS/ HSD
1	CNG /CBG compressor	-	3	2	3	6	6	T-1 (Min-3)
2	CNG /CBG dispensing Unit	3	-	2	4	6	4	-do-
3	Storage cascade	2	2	-	T-1	T-1 (Min-6)	T-1 (Min-4)	-do-
4	Outer boundary wall/CLF*	3	4	T-1	-	6	4	-do-
5	MS/HSD Dispenser	6	6	T-1 (Min-6)	6	-	6	-do-



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Sj. No.	Distance from (in meters)	CNG /CBG Compressor	CNG /CBG dispensing Unit	Storage Cascade	Outer Boundary wall/ CLF*	MS/ HSD Dispenser	Vent of MS /HSD u/g storage tanks	Filling Point of MS/ HSD
6	Vent of MS/HSD u/g storage tanks	6	4	T-1 (Min-4)	4	6	-	6
7	Filling point of MS/HSD			T-1 (Min-3)				

*CLF - Chain Link Fencing.

Note:-

- (i) T-I denotes Table-I.
 - (ii) Distances shown as "-" shall be any distance necessary for operational convenience.
 - (iii) A suitable curbing platform shall be provided curbing platform shall be provided at the base of the dispensing unit to prevent vehicles from coming too near the unit.
 - (iv) A CNG or CBG cascade having cylinders of total water capacity not exceeding 4500 liters can be mounted on top of the compressor super structure. The assembly shall observe 3-meter clearance around and also from the dispensing unit and it can be reduced to 2 meter as per Note-I of Table - I.
8. The dispenser for dispensing CNG or CBG shall be of a type approved by the Chief Controller.
 9. The vehicle shall have approved type of CNG kit fitted in accordance with guidelines of the Ministry of Road Transport and Highways, Govt. of India.
 10. No motor vehicle shall be fueled while the engine is running and, where the vehicle is licensed for the conveyance of more than six passengers on hire, while any passenger remains in the vehicle.
 11. Warning signs with the words "STOP VEHICLE", "NO SMOKING", "NO OPEN FLAME PERMITTED", "FLAMMABLE GAS", shall be displayed at dispensing station and compressor areas prominently.
 12. All electrical fittings and equipment such as compressors, motors, switches, starters, etc., installed in the premises used for compressing and filling of CNG shall be of flameproof construction conforming IS 2148/ IEC 60079(in lieu of IS2148) approved by the Chief Controller of Explosives.
 13. No alterations or additions shall be carried out to the premises without prior approval of the licensing authority.
 14. Smoking, naked lights, lamps, source of fire, mobile phones or any other implements capable of igniting flammable vapour or gas shall not be allowed inside the premises.
 15. Every person managing or employed on or in connection with the licensed premises shall abstain from any act whatsoever which tends to cause fire or explosion and which is not reasonably necessary and to the best of this ability, shall prevent any other person from doing such act.
 16. The licensee shall provide at the licensed premises the fire fighting facilities at least as per the following scale at different locations:-

Location	Type of extinguishers
Dispensing Unit	1x10 Kg DCP
Compressor (On-line)	1x10 Kg DCP
(mother station)	1x70 Kg DCP
CNG storage	1x10 Kg DCP
Cascade refueling area	1x10 Kg DCP
MCC/Electrical installation	1x4.5 Kg CO ₂ per 25 Sq. M. floor area